

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer**

For election to Indian National Congress (name of the House)

From 112 Malabar constituency (Name of the Constituency)

I Hemmarayan Shaz son/daughter/wife of Shivji Shaz

Aged 50 years, resident of Kandamangal (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by J. D. U. (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	AOEPS0928P	2015-16	5,62,717=00
2.	Spouse-	AGSPD1679E	2015-16	3,61,650=00
3.	Dependent 1	N.A	N.A	N.A
4.	Dependent 2	N.A	N.A	N.A
5.	Dependent 3	N.A	N.A	N.A

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	



(c)	Punishment imposed :	
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(5) That I give herewith below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	182,613=00	24,648=00			
(ii)	Details of Deposits in Bank accounts (FDs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	S.B.I. Sahajipur 5,000/- S.B.I. Vidhar Sahajipur 2,10,298=00	S.B.I. Sahajipur 3000/-			
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	N.A.	N.A.			
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	4,000/-	N.A.			
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	N.A.	N.A.			
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	RR2467777 BR-29J-4037 4,68,825=00 BR-29S 3267	BR29P 8340 340000=00			
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Rs. 1,00,000=00	Chemmy Bank Vidhar 1200000=00 Gold 150g Silver 250g 300000 + 200000 = 500000/-			

Signature:  Date: 21/11/2017

Stock in hand
Rs. 4,54,652 = 0
Rendover

(viii)	Any other assets such as value of Claims/Interest	Rs. 65,000 = 0	N.A.		
(ix)	Gross Total value	Rs. 20,000 = 0	2067648 = 0		

B. Details of Immovable assets:

25,87,224 = 00

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.
2. Each land or building or apartment should be mentioned separately in this format.)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<u>Agricultural Land</u> Location(s) Survey number(s) Area (Total measurement in ares) Whether inherited property (Yes or NO) Date of purchase in case of self acquired property Cost of Land (in case of purchase) at the time of purchase Any investment on the land by way of development, construction etc. Approximate Current market value	Khat No. 476, 825,26,60 618 Survey No. 145,43,44,4343 141,143,426 35 Katta 10 Dhur N.A. 11.12.2001 13.10.2009 29,68,310 = 00 N.A. 1.60 Krori	Khat No. 143 434,2037,4121- 141,42,48,4121 4141-141,271 412-4,9,347 48 Katta 4 Dhur N.A. 20/01/2009 13/12/2015 21/12/2016 3736350 = 00 N.A. N.A. N.A. N.A. N.A.			
(ii)	<u>Non-Agricultural Land</u> Location(s) Survey number(s) Area (Total measurement in sq. ft.) Whether inherited property (Yes or NO) Date of purchase in case of self acquired property Cost of Land (in case of purchase) at the time of purchase Any investment on the land by way of development, construction etc. Approximate Current market value	N.A. N.A. N.A. N.A. N.A. N.A. N.A. N.A. N.A.	N.A. N.A. N.A. N.A. N.A. N.A. N.A. N.A. N.A.			
(iii)	<u>Commercial Buildings</u> (including apartments) Location(s) Survey number(s) Built up Area (Total measurement in sq. ft.)	N.A. N.A. N.A. N.A.	N.A. N.A. N.A. N.A.			

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	Whether inherited property (Yes or NO)	N.A.	N.A.			
	Date of purchase in case of self acquired property	N.A.	N.A.			
	Cost of property (in case of purchase) at the time of purchase	N.A.	N.A.			
	Any investment on the property by way of development, construction etc.	N.A.	N.A.			
	Approximate Current market value	N.A.	N.A.			
(iv)	Residential Buildings (including apartments,) - Location(s) - Survey number(s)	Paka 2 Floor Building	N.A.			
	Area (Total measurement in sq. ft.)	4500 S. 28	N.A.			
	Built up Area (Total measurement in sq. ft.)	2500 S. 28	N.A.			
	Whether inherited property (Yes or NO)	N.A.	N.A.			
	Date of purchase in case of self acquired property	N.A.	N.A.			
	Cost of property (in case of purchase) at the time of purchase	N.A.	N.A.			
	Any Investment on the land by way of development, construction etc.	N.A.	N.A.			
	Approximate Current market value	10,50,000	N.A.			
(v)	Others (such as interest in property)	100%	N.A.			
(vi)	Total of Current Market Value of (i) to (v) above	2,00,18,310-0050 Lac				

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, Institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	N.A.	N.A.			
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	Int. Motor Finance Co 4,40,742-00	N.A.			

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	Any other liability	11,28,336/-	N.A.			
	Grand total of liabilities	15,69,078/-	N.A.			
(ii)	<u>Government Dues:</u>					
	Dues to departments dealing with government accommodation	N.A.	N.A.			
	Dues to departments dealing with supply of water	N.A.	N.A.			
	Dues to departments dealing with supply of electricity	N.A.	N.A.			
	Dues to departments dealing with supply of telephones/mobiles	N.A.	N.A.			
	Dues to departments dealing with government transport (including aircrafts and helicopters)	N.A.	N.A.			
	Income Tax Dues	N.A.	N.A.			
	Wealth Tax Dues	N.A.	N.A.			
	Service Tax Dues	N.A.	N.A.			
	Municipal /Property Tax Dues	N.A.	N.A.			
	Sales Tax Dues	N.A.	N.A.			
	Any other dues	N.A.	N.A.			
	Grand total of all Govt. dues	N.A.	N.A.			

(7) Details of profession or occupation:

a. Self.....Business

b. Spouse.....Business

(8) My educational qualification is as under:

Inter

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. <u>HEM NARAYAN SAH</u>
2.	Full postal address	<u>NILLI PO. - KASHDEWARA BANGRA, MAHARAJGANGS, SIWAN</u>
3.	Number and Name of the constituency and state	<u>112 MAHARAJGANGS, BIHAR</u>
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	<u>J.D.U</u>
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	<u>3 शरीर में निषेध नहीं है</u>

Signature → HEM NARAYAN SAH

(c) Total number of Pending cases where the court (s) have taken cognizance		N.A				
5.	PAN of	Year for which last Income Tax Return filed			Total Income Shown	
	(a) Candidate	AOKPS0928P, 2015-16			562,717/-	
	(b) Spouse:	AG3PD1679E, 2015-16			361,650/-	
	(c) Dependents	N.A				
6.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	2587224/-	2067648/-	N.A	N.A	N.A
B.	Immovable Asset					
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	2268310/-	3736390/-	N.A	N.A	N.A
(ii)	Approximate Current Market Price of Asset (Total Value)	1.6 crore	1 crore	N.A	N.A	N.A
7.	Liabilities					
	(i) Government dues (Total)	N.A	N.A	N.A	N.A	N.A
	(ii) Loans from Bank, Financial Institutions and others (Total)	N.A	N.A	N.A	N.A	N.A
8.	Highest educational qualification: Inter, 2006 (Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at.....this the.....day of.....201.....

DEPONENT